



2026:AHC:32074

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 2874 of 2026

Gudiya Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gunjan Sharma, Namit Kumar Sharma
Counsel for Respondent(s)	:	Azad Rai, C.S.C., Sandeep Kumar Dwivedi, Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondents no.1 to 3 and Shri Sudhir Bharti, learned counsel for the respondent nos.5 & 6.

2. The petitioner has preferred present petition inter-alia with the prayer to quash the order dated 17.12.2025 passed by respondent no.2-Additional Commissioner (Judicial), Second Gorakhpur, Gorakhpur as well as order dated 30.01.2025 passed by respondent no.3-Sub Divisional Magistrate, Gola, Gorakhpur.

3. A preliminary objection has been raised by learned Standing Counsel that against the order impugned statutory alternative remedy is available to the petitioner to approach the Board of Revenue as per Section 208 of the U.P. Land Revenue Code, 2006 hence present writ petition is liable to be dismissed.

4. In view of the same, present petition is dismissed on the ground of availability of statutory alternative remedy available to the petitioner.

5. Office is directed to return certified copy of the order, which is under challenge in the present writ petition, after keeping photo-copy of the same on record.

February 12, 2026

Pramod Tripathi

(Prakash Padia,J.)